

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

By No. 970/J-1/92

O. A. No.  
~~XXXX~~

523

1992

DATE OF DECISION 31.3.92

PT George

Applicant (s)

Mr Babu Cherukara

Advocate for the Applicant (s)

Versus  
Union of India rep. by the  
Secretary to Govt. of India Respondent (s)  
Dept. of Rural Development,  
Krishi Bhawan, New Delhi & another

Mr Mathews J Nedumpara, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. NV Krishnan, Administrative Member  
and

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Sh NV Krishnan, A.M

The matter has come up before us for admission with a note from the Registry regarding the question of maintainability as follows:

" The applicant in this OA, filed by the learned counsel, Shri Babu Cherukara, is the retired Director of National Institute of Rural Development (NIRD), Hyderabad. As per para 4(1) of the application the NIRD is an organisation of the Ministry of Agriculture and Rural Development, Govt. of India. This has not been brought within the jurisdiction of CAT through notification issued under Sub Section (2) of Section 14 of the AT Act, 1985. The learned counsel, however, submits that NIRD is a part of D/Rural Development".

2 The grievance of the applicant who has retired as Director (Economics), National Institute of Rural Development, Hyderabad relates to the dispute about his pensionable service.

3 We have heard the learned counsel for the applicant. At the threshold, we enquired of the learned counsel for the applicant

whether NIRD where he was working was an autonomous body set up by the Ministry of Agriculture and Rural Development or it was part of the Ministry itself. He admits that the NIRD is an independent organization. This is also clear from the Annexure A2 representation made by the applicant to the Chairman, Executive Council NIRD-cum- Secretary to the Govt. of India, Department of Rural Development. Obviously, the NIRD is a local authority under the Department of Rural Development of which the Secretary in the Rural Development, Department of the Govt. of India is the ex-officio-Chairman and we hold accordingly.

4. There is no dispute that there has been no notification issued under Section 14(2) of the Administrative Tribunals' Act of 1985 to vest jurisdiction over that organisation in this Tribunal.

5. In the circumstance, this Tribunal has no jurisdiction to entertain this application and hence this application is dismissed in limine.

  
(AV Haridasan)  
Judicial Member

  
(NV Krishnan)  
Administrative Member

31.3.1992